

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.161/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

**Petition No.162/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL & FS)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Date of Hearing : **29.1.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Hemant Singh, Advocate, CEPL & IL&FL  
Shri Harshit Singh, Advocate, CEPL & IL&FL  
Shri Lakshyajit Bagdwal, Advocate, CEPL & IL&FL  
Ms. Lavanya Panwar, Advocate, CEPL & IL&FL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO



## **Record of Proceedings**

These matters were reserved for order, vide Record of Proceedings for the hearing dated 21.2.2023. However, the orders could not be passed prior to the Member (Technical) demitting office. Accordingly, the matters are listed for the hearing today.

2. Learned counsel for the parties briefly stated the issue(s) involved in these matters and submitted that matters have already been argued and that the parties have also filed their respective written submissions, which may be considered by the Commission.

3. With the consent of both sides, the Commission reserved these matters for orders.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**